



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs

Notification
Jammu, the 30th January 2018.

SRO 50.- In exercise of the powers conferred by section 10 of the Salaries and Allowances of Member of the Jammu and Kashmir State Legislature Act, 1960, the Governor is pleased to make the following amendment in the Housing Loan (to members' of the Jammu and Kashmir State Legislature) Rules, 1988, namely:-

In rule 2, after existing proviso, the following proviso shall be added:-

"provided further that a member who has already availed the Housing Loan facility at the pre-revised rates may also claim the differential amount between the pre-revised and revised rates and in that case, the Member shall have to liquidate the entire outstanding alongwith interest in monthly instalments not exceeding sixty".

sd/-
Abdul Majid Bhat
Secretary to Government,
Department of Law, Justice and Parliamentary
Affairs

No:- LD(PAB)2002/07-W.P/part-II.

Dated:- 30 -01-2018.

Copy to the:-

1. All Financial Commissioners/Principal Secretaries/
Commissioners /Secretaries to Government.
2. Principal Secretary to the Hon'ble Governor.